

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FERROSCO INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ferrosco industries private limited
2.	Date of incorporation of corporate debtor	11/01/2017
3.	Authority under which corporate debtor is incorporated / registered	RoC -Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U37100TZ2017PTC028360
5.	Address of the registered office and principal office (if any) of corporate debtor	Sf. No:191/3A,B, Kurichi(Vge), New Town, LIC Colony, Sidco(Po). Coimbatore, Tamilnadu - 641021
6.	Insolvency commencement date in respect of corporate debtor	02-05-2022
7.	Estimated date of closure of insolvency resolution process	24-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Chitra Perinkulam Ragavan IBBI/IPA-002/IP-N00720/2019-2020/12558
9.	Address and e-mail of the interim resolution professional, as registered with the Board	“Anurag”, Old no.16, New No. 7, Appa Durai Street, Seethamma Colony, Teynampet, Chennai – 600018.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	“Anurag”, Old no.16, New No. 7, Appa Durai Street, Seethamma Colony, Teynampet, Chennai – 600018. Email: chitraprc@yahoo.com
11.	Last date for submission of claims	16-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ferrosco industries Private Limited on 2-5-2022.

The creditors of [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 16-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 4-5-2022
Place: Chennai

Chitra Prinkulam Ragavan
Interim Resolution Professional
IBBI/IPA-002/IP-N00720/2019-2020/12558